

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 124 of 2020**

**IN THE MATTER OF:**

**Meenachil Hotels & Resources Pvt. Ltd**

**...Appellant.**

**Versus**

**Abraham Reji & 14 Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Vinay Mathew Joseph, Advocate.**

**For Respondent: Ms. Hema Srinivasan and  
Mr. Umayaparvathi Natarajan,  
Advocates for R-1&2.  
Ms. Swabhi Tyagi, Advocate.**

**ORDER  
(Virtual Mode)**

**13.01.2021** The Learned Counsel for the Appellant states that all the Respondents have been served but contesting Respondents are Respondent Nos. 1 & 2 only.

Respondent Nos 1&2 have filed Reply. Appellant may file Rejoinder within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **10<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Mr. V.P. Singh]  
Member (Technical)**

Basant B./md.